

**GOVERNMENT OF INDIA
MINISTRY OF HEAVY INDUSTRIES & PUBLIC ENTERPRISES
DEPARTMENT OF PUBLIC ENTERPRISES**

**LOK SABHA
UNSTARRED QUESTION NO.5078
TO BE ANSWERED ON 27.03.2018**

Idle Assets in CPSEs

5078: SHRI VENKATESH BABU T.G.:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government has undertaken any survey regarding the idle assets in various CPSEs in the country;
- (b) if so, the details thereof, unit-wise;
- € whether it is proposed to monetize all the idle assets of CPSEs;
- (d) if so, the details thereof along with the revenue likely to be generated in this regard; and
- € the time by which it is likely to be implemented?

**ANSWER
THE MINISTER OF STATE FOR HEAVY INDUSTRIES AND PUBLIC
ENTERPRISES**

(SHRI BABUL SUPRIYO)

(a & b): Department of Public Enterprises has not undertaken any survey regarding the idle assets in various Central Public Sector Enterprises (CPSEs) in the country.

(c to e): Department of Public Enterprises has issued guidelines on 07.09.2016 for “Time bound closure of Sick/Loss Making Central Public Sector Enterprises and disposal of Movable and Immovable assets”. The guidelines lay down responsibilities of the administrative ministries/ departments/ CPSEs, including the support required to be extended by nodal departments/ organisations like Ministry of Finance, NITI Aayog, etc. The decisions on strategic and day to day management of the CPSEs including the monetization of idle assets are taken by the Board of Directors of CPSEs and the concerned administrative ministries.
